

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2647

ANSWERED ON:11.12.2006

RECOMMENDATION OF WORKING GROUP ON MINIMUM WAGES

Agarwal Shri Dharendra;Siddeswara Shri Gowdar Mallikarjunappa;Thummar Shri Virjibhai

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has received a large number of recommendations from the Working Group on Minimum Wages;

(b) if so, the details of recommendations made by the Working Group;

(a) whether the minimum wages recommended by the Working Groups are not being paid by the State Governments;

(b) if so, the details and the reasons therefor; and

(c) the action taken by the Union Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a): Yes, Sir.

(b): The Working Group set up by the Central Advisory Board in 2002 had made following major recommendations:-

i) Norms for fixation of minimum wages would be as under:

a) The norms of 3 consumption units i.e. 2 adults plus 2 children for one earner.

b) Minimum food requirement of 2700 calories per average Indian adult.

c) The clothing requirement in terms of per capita expenditure as estimated by NSSO Consumer Expenditure Survey.

d) The expenditure on fuel, lighting and miscellaneous as per ILC norms and expenditure on children's education, medical requirement etc. as per Supreme Court Judgment should also be determined by the results of Consumer Expenditure Survey conducted by NSSO

ii) Periodical review and revision of wage structure be undertaken after every five years coinciding with the quinquennial Household Expenditure Survey conducted by National Sample Survey Organisation.

iii) Regional level committees set up for fixation/revision and implementation of minimum wages should meet frequently and at least once in a year.

(c) to (e): The compliance of the notified minimum wages is ensured by the respective Central and State machinery who are also authorized to take legal action in case there are violation or complaints.